PUNJAB VIDHAN SABHA SECRETARIAT
NOTIFICATION

The 14th July, 2022

No. 58-LA-2022/ 36 .- The following Order by the Governor of Punjab, dated the 13th July, 2022, is published for general information –

"ਹੁਕਮ

ਭਾਰਤ ਦੇ ਸੰਵਿਧਾਨ ਦੇ ਅਨੁਛੇਦ 174 ਦੀ ਕਲਾਜ਼ (2) ਦੀ ਸਬ-ਕਲਾਜ਼ (ੳ) ਦੇ ਅਨੁਸਾਰ ਮੈਨੂੰ ਪ੍ਰਦਾਨ ਕੀਤੀਆਂ ਸ਼ਕਤੀਆਂ ਦੀ ਵਰਤੋਂ ਕਰਦੇ ਹੋਏ ਮੈਂ, ਬਨਵਾਰੀਲਾਲ ਪੁਰੋਹਿਤ, ਰਾਜਪਾਲ, ਪੰਜਾਬ, 16ਵੀਂ ਪੰਜਾਬ ਵਿਧਾਨ ਸਭਾ ਦੇ ਦੂਜੇ (ਬਜਟ) ਸਮਾਗਮ, ਜੋ ਕਿ ਇਸ ਦੀ ਮਿਤੀ 30 ਜੂਨ, 2022 ਨੂੰ ਸਮਾਪਤ ਹੋਈ ਬੈਠਕ ਤੋਂ ਬਾਅਦ ਅਣਮਿਥੇ ਸਮੇਂ ਲਈ ਸਥਗਿਤ ਕੀਤਾ ਗਿਆ ਸੀ, ਦਾ ਉਠਾਣ ਕਰਦਾ ਹਾਂ।

ਚੰਡੀਗੜ੍ਹ :
13 ਜੁਲਾਈ, 2022

ਬਨਵਾਰੀਲਾਲ ਪੁਰੋਹਿਤ,
ਰਾਜਪਾਲ, ਪੰਜਾਬ।

ORDER

IN EXERCISE OF THE POWERS CONFERRED UPON ME BY VIRTUE OF SUB-CLAUSE (a) OF CLAUSE (2) OF ARTICLE 174 OF THE CONSTITUTION OF INDIA, I, BANWARILAL PUROHIT, GOVERNOR OF PUNJAB, HEREBY PROROGUE THE SECOND (BUDGET) SESSION OF THE SIXTEENTH PUNJAB VIDHAN SABHA WHICH WAS ADJOURNED SINE-DIE AT THE CONCLUSION OF ITS SITTING HELD ON THE 30TH JUNE, 2022.

CHANDIGARH:
THE 13TH JULY, 2022.

BANWARILAL PUROHIT,
GOVERNOR OF PUNJAB."

DATED CHANDIGARH :
THE 14TH JULY, 2022.

SURINDER PAL,
SECRETARY.

No. 58-LA-2022/ 9657, dated Chandigarh, the 14th July, 2022.

Copy forwarded for information to –

1. The Chief Secretary to Government, Punjab, Chandigarh;
2. All Additional Chief Secretaries / Financial Commissioners / Principal Secretaries / Administrative Secretaries to Government, Punjab, Chandigarh;
3. the Principal Secretary to Hon'ble Chief Minister, Punjab;
4. The Principal Secretary to Governor, Punjab, Chandigarh;

P.T.O.